

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).14223/2009

(From the judgement and order dated 05/01/2009 in CWP No. 4867/
2008 of The HIGH COURT OF BOMBAY)

VINAYAK KASHINATH SHILKAR Petitioner(s)

VERSUS

DY.COLLECTOR & COMPETENT AUTH.& ORS. Respondent(s)

(With prayer for interim relief and office report)

Date: 01/04/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE R.M. LODHAFor Petitioner(s) Mr. C.A. Sundaram, Sr. Adv.
Mr. E.C. Agrawala, Adv.
Mr. Rishi Agrawala, Adv.
Mr. Akshya ringa, Adv.
Mr. Gaurav Goel, Adv.For Respondent(s) Mr. Chinmay A. Khaladkar, Adv.
Mr. Sanjay Kharde, Adv.
Ms. Asha G Nair, Adv.UPON hearing counsel the Court made the following
O R D E RMs. Asha G. Nair, learned counsel submits that
she has to receive instructions from the respondent
as she has been entrusted the brief recently.

Adjourned by two weeks for final disposal.

(O.P. Sharma)
Court Master Court Master

(Sneh Bala Mehra)